

Parliament Session Alert

Budget Session: June 17 – July 26, 2019

Highlights

- ◆ This is the first session of Lok Sabha after the constitution of the seventeenth Lok Sabha.
- ◆ Lok Sabha is scheduled to sit between June 17 and July 26, 2019. There will be a total of 30 sittings. Rajya Sabha will sit for 27 days starting from June 20, 2019.
- ◆ The Session will focus on financial business related to the Budget, discussion on the President's Address, and working of various ministries.
- ◆ In addition, two Bills are listed for consideration and passage during the session. 40 new Bills are listed for introduction, consideration, and passage. We list these below:

Bills listed for consideration and passage

Short Title	Key Objectives	Introduced on	Status
Health			
The Allied and Healthcare Professions Bill, 2018	Seeks to regulate and standardise the education and practice of allied and healthcare professionals.	31 Dec 2018 Rajya Sabha	Standing Committee Report pending
Information and Broadcasting			
The Cinematograph (Amendment) Bill, 2019	Makes unauthorised recording of a film illegal.	12 Feb 2019 Rajya Sabha	Standing Committee Report pending

Bills listed for introduction, consideration and passage

Short Title	Key Objectives
Finance	
The Finance Bill (No.2), 2019	Amends existing taxation laws.
The Special Economic Zones (Amendment) Bill, 2019 – Replaces an Ordinance	Amends the Special Economic Zones Act, 2005 to add two more categories to the definition of a 'person'
The Companies (Amendment) Bill, 2019 – Replaces an Ordinance	Re-categorises certain compoundable offences as civil defaults and transfers some approval powers from NCLT to central government.
The Banning of Unregulated Deposit Schemes Bill, 2019 – Replaces an Ordinance	Provides for a mechanism to ban unregulated deposit schemes and protects the interests of depositors.
The Chit Funds (Amendment) Bill, 2019	Facilitates orderly development of the chit fund industry.
Labour	
The Code on Wages Bill, 2019	Consolidates the Minimum Wages Act, 1948, Payment of Wages Act, 1936, Payment of Bonus Act, 1965, and Equal Remuneration Act, 1976 under one law.
Security / Law / Strategic Affairs / Social Justice	
The Aadhaar and Other Laws (Amendment) Bill, 2019 – Replaces an Ordinance	Introduces offline verification of Aadhaar. An individual may voluntarily use their Aadhaar number to establish identity for telecom and bank related KYC.

Short Title	Key Objectives
The Jammu and Kashmir Reservation (Amendment) Bill, 2019 – Replaces an Ordinance	Includes persons residing in areas adjoining the international border within the ambit of reservation at par with persons living in areas adjoining actual Line of Control.
The Muslim Women (Protection of Rights on Marriage) Bill, 2019 – Replaces an Ordinance	Makes all declaration of talaq, including in written or electronic form, to be void and illegal.
The New Delhi International Arbitration Centre Bill, 2019 – Replaces an Ordinance	Establishes an autonomous and independent centre for better management of arbitration in India and declares the centre as an institution of national importance.
The Personal Data Protection Bill, 2019	Ensures the protection of personal data of citizens and the growth of the digital economy.
The Protection of Human Rights (Amendment) Bill, 2019	Amends the composition, the term of office of Chairperson and members of the Human Rights Commission, and entrusts all administrative and financial powers to the Secretary General.
The Representation of the People (Amendment) Bill, 2019	Allows overseas voters to cast their vote by proxy.
The Arbitration and Conciliation (Amendment) Bill, 2019	Amends the Arbitration and Conciliation Act, 1996.
The Registration (Amendment) Bill, 2019	Makes registration compulsory, irrespective of the term of the lease of the immovable property.
The Transgender Persons (Protection of Rights) Bill, 2019	Protects the rights of transgender persons and provides for their welfare.
The Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill, 2019	Curbs trafficking and ensures timely action including prosecution of the culprits.
The Protection of Children from Sexual Offences (Amendment) Bill, 2019	Provides for stringent punishment for committing sexual offences against children.
The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2019	Amends the provisions related to adoption. Instead of the court, the District Magistrate will issue adoption orders.
Health and Education	
The Homoeopathy Central Council (Amendment) Bill, 2019 – Replaces an Ordinance	Amends the Act to increase the time period for supersession of the Central Council from one year to two years.
The Indian Medical Council (Amendment) Bill, 2019 – Replaces an Ordinance	Supersedes the Medical Council of India and requires it to be reconstituted within a period of 2 years.
The Central Educational Institutions (Reservation in Teachers' Cadre) Bill, 2019 – Replaces an Ordinance	Provides for reservation of teaching positions in central educational institutions for persons belonging to the Scheduled Castes, Scheduled Tribes, and socially and educationally backward classes.
The National Institute of Design (Amendment) Bill, 2019	Brings four National Institutes of Design in Bhopal, Vijayawada, Kurukshetra, and Jorhat within the ambit of NID Act, 2014.
The National Medical Commission Bill, 2019	Constitutes National Medical Commission in place of the Medical Council of India.
The Dentists (Amendment) Bill, 2019	Removes the representation of a certain category of dentists in Dental Councils set up under the Dentists Act, 1948.
The Surrogacy (Regulation) Bill, 2019	Constitutes the National Surrogacy Board, State Surrogacy Boards and regulates the practice and process of surrogacy.
The Central University (Amendment) Bill, 2019	Establishes a new Central University and Central Tribal University in Andhra Pradesh.
Home Affairs	
The Unlawful Activities (Prevention) Amendment Bill, 2019	Amends the existing Act with respect to investigation and prosecution of offences relating to terrorism.
The National Investigation Agency (Amendment) Bill, 2019	Amends the existing Act with respect to investigation and prosecution of offences relating to terrorism.
The Disaster Management (Amendment) Bill, 2019	Brings clarity and convergence in the roles of different organisations working in the field of disaster management.

Short Title	Key Objectives
Science and Technology	
The Information Technology (Amendment) Bill, 2019	Amends the Act to merge the Cyber Appellate Tribunal with Telecom Disputes Settlement and Appellate Tribunal.
The DNA Technology (Use and Application) Regulation Bill, 2019	Regulates the use of DNA analysis of certain category of persons, and establishes the DNA Regulatory Board and National and Regional DNA Data Banks.
Civil Aviation / Transport	
The Airports Economic Regulatory Authority of India (Amendment) Bill, 2019	Increases the threshold for classifying major airports and lays down the process by which tariffs will be set for an airport.
The Aircraft (Amendment) Bill 2019	Recommends practices laid down by the International Civil Aviation Organization for safety and security oversight function.
The Motor Vehicles (Amendment) Bill, 2019	Seeks to address issues related to strengthening public transport, safeguarding good Samaritans, enhancing customer care facility, and increases penalties under the Act.
Consumer Affairs, Food and Public Distribution	
The Consumer Protection Bill, 2019	Provides for better protection of consumers.
Culture	
The Jallianwala Bagh National Memorial (Amendment) Bill, 2019	Makes the trust apolitical and empowers the central government to remove nominated members.
Urban Development	
The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2019	Specifies the procedure for summary eviction of unauthorised occupants from Government accommodation.
Water Resources	
The Dam Safety Bill, 2019	Provides for surveillance, inspection, operation, and maintenance of all dams across the country.
The Inter-State River Water Disputes (Amendment) Bill, 2019	Amends the Act to constitute a permanent Tribunal with office space and infrastructure.

Sources: Bulletins of Lok Sabha and Rajya Sabha; PRS.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.